

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A No.189/2008

Friday the 13th February 2009

C O R A M:

HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K.NOORJEHAN, ADMINISTRATIVE MEMBER

Thomas Mathew, TC No.14/1747, Arapura Lane
Kannamoola Medical College P.O
Thiruvananthapuram – 695011.

Applicant

(By Mr.Martin G.Thottan, Advocate)

Vs.

- 1 Chief Medical Officer, Central Govt Health Scheme
Dispensary, Vanchiyoor P.O, Thiruvananthapuram-11.
- 2 Joint Director, Central Govt Health Scheme
Kesavadasapuram, Thiruvananthapuram – 4.
- 3 Director, Central Govt Health Scheme
Nirman Bhavan, New Delhi – 11.
- 4 Union of India represented by its Secretary,
Ministry of Health & Family Welfare,
Nirman Bhavan, New Delhi.

Respondents.

(By Mr.P.A Aziz, ACGSC)

O R D E R

HON'BLE MR.GEORGE PARACKEN JUDICIAL MEMBER

The applicant is a pensioner retired from the service of the Postal Department as Superintendent on 30.6.1988. After his retirement he has been staying in Trivandrum and availing the benefit under the Central Government Health Scheme. He was also issued with a CGHS Card



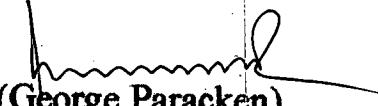
No.20998 with effect from 7.1.2000 for a period of one year. Thereafter he had been allowed to renew his card only on an yearly basis till 31.12.2007. In this OA he has sought a declaration that he is entitled to get his CGHS Card made on a permanent basis (life long) and also a direction to the respondents to issue him a permanent Card.

2 Dr.(Mrs) Joyce Mathew, Joint Director, Central Govt Health Scheme, Trivandrum, who is respondent No.2 in this OA, in her affidavit filed on 11.9.2008 has stated as under:

"A Whole Life card has been issued on 10.9.2008 to the applicant, Thomas Mathew".

3 In view of the above affidavit we find that the reliefs sought by the applicant has been granted by the respondents themselves and this OA has become infructuous. It is accordingly dismissed. No costs.


(K. Noorjehan)
Administrative Member


(George Paracken)
Judicial Member.

kkj